



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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No. 110 Dispur, Saturday, 18th February, 2023, 29th Magha, 1944 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 18th February, 2023

No. LGL.259/2022/52.- The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 15th February, 2023 is hereby published for general information.

### ASSAM ACT NO. XXII OF 2023

(Received the assent of the Governor on 15th February, 2023)

**THE ASSAM PROTECTION OF INTEREST OF DEPOSITORS  
(IN FINANCIAL ESTABLISHMENTS) (REPEALING) ACT, 2022**

## AN ACT

to repeal the Assam Protection of Interest of Depositors (in Financial Establishments) Act, 2000.

**Preamble**

Whereas it is expedient to repeal the Assam Protection of Interest of Depositors (in Financial Establishments) Act, 2000;

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It is hereby enacted in the Seventy-third Year of the Republic of India as follows:-

**Short title, extent and commencement**

1. (1) This Act may be called the Assam Protection of Interest of Depositors (in Financial Establishments) (Repealing) Act, 2022.
- (2) It extends to the whole of the State of Assam.
- (3) It shall come into force at once.

**Repeal and savings**

2. (1) The Assam Protection of Interest of Depositors (in Financial Establishments) Act, 2000 is hereby repealed.
- (2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty, claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

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**GEETANJALI DAS SAIKIA,**  
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